## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

(42)

O.A. No. T.A. No.

441/90

199

	DATE C	OF DECISION 11-3-1996
	Shri H.C. Sharma & Ors.	Petitioner
	Mrs.Meera Chhiber Versus U.O.I. & Others	Advocate for the Petitioner(s)  Respondent
	Shri P.H.Ramchandani, Senior Counsel	Advocate for the Respondent(s)
CORAM		
he Hon"	Mr. S.R. Adige, Member (A)	
he Hon'ble	Mrs Lakshmi Swaminathan, Member (	(J)
1. 2. 3. 4.	Whether Reporters of local papers may be To be referred to the Reporter or not? Whether their Lordships wish to see the Whether it needs to be circulated to other	fair copy of the Judgement?
	Whether it needs to be circulated to other  Lakshmi Swaminathan)  Member (J)	Benches of the Tribunal?

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

(43)

O.A.No.441/90

Date of Decision: 11\_3\_1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1 Shri H C Sharma son of Shri PC Sharma Qr No.1352, Sector XII R K Puram New Delhi 110 H22

- 2 Shri Ramakant Sinha son of Shri Mangali Prasad Srivastava A.20 Pushpanjali Vikas Marg Extn. Delhi 92
- 3 Dr Kante Pant
  w/o Gorky Pant
  B.3/3, Multi-storied Flats
  Peshwa Road
  Gole Market,
  New Delhi 110 DO1
- 4 Shri Sharafat Yar Khan 127, Laxmibai Nagar New Delhi
- 5 Shri Shiv Kumar son of late Shri Basant Lal r/o N 541 Septor VIII RK Puram New Delhi 110 002
- 6 Mrs Karuna Srivastava
  Asstt.Station Director
  National Channel
  All India Radio
  New Delhi
  r/o 1C4.C, Aram Bagh,
  Pahar Ganj, New Delhi.

- 7 Shri M J Sahil Asstt.Station Director (Inspection) All India Radio Akashvani Bhavan New Delhi 110 001
- 8 Ms Alka Pathak 407, Kalpana Nagar Patel Marg Ghaziabad 201 003

PETITIONERS

By Advocate:Mrs. Meera Chhiber versus

- Union of India through its Secretary Ministry of Information and Broadcasting New Delhi
- Director General
  All India Radio
  Akashvani Bhavan
  Parliament Street
  New Delhi 110 D81
- 3 Shri SN Santapat Station Director Allahabad
- 4 Shri S Krishnamurthy Station Director
  - 5 Shri Syed Yakub Station Director
  - 6 Shri C Gurunath Station Director DDK Bombay
  - 7 Smt Meenakshi Desai c/o Director General All India Radio
- 8 Shri PR Reddy Station Director

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- 9 Shri PC Joshi Station Director 10 Shri Mivash Bose
- 11 Shri Somiron Choudhury
- 12 Shri S Satyanarayanamurthy Station Director
- 13 Shri JL Batra
  Dy Director, ESD
- 14 Shri R Mahadevan Station Director
- 15 Shri V Thiruvengadam Station Director
- 16 Shri BK Saha
- 17 Shri HR Salooja Station Director
- 18 Shri PU Aiyoob Station Director
- 19 Shri A Natarajan Station Director
- 20 Shri NS Krishnamoorthy Station Director

- 21 Shri PP Setia Station Director
- Shri V Appa Rao
  Station Director

23	Station Director
24	Shri Subas Choudhary Station Director
25	- Shri BR Kumar Station Director
26	Shri AK Biswas Station Director
27	Smt Vimla Mittal  Dy Controller of Productio
28	Shri Gi <b>y</b> an Singh Arya Station Director
29	Shri GK Chaturvedi Station Director
30	Shri D Balakrishnan Station Director
31	Shri MC Verma Asstt.Station Director
32	Smt Ved Kumari Kawatra AD ESD
33	Shri Narayan Parwaani Station Director
34	Shrikant Thakar Asstt Station Director

Shri SS Sharma Asstt.Station Director

36	Shri Sukiriti Bhattacharya Asstt.Station Director
37	Shri NN Maithani Station Director
38	Shri SK Srivastava Station Director
39	Shri SS Kapur Asstt.Station Director, ESD
40	Shri KC Sharma Asstt.Station Director
41	Shri KJ Borisha Asstt.Station Director
42	Shri Sunny Lal Sonkar Station Director
43	Shri Gajendra Nayak Station Director
44	Shri JL Sikdar Asstt.Station Director
45	Shri GR Parmar Station Director
46	Shri DK Sinha Station Director
47	Shri SK Sarkar Station Director
48	Shri IK Nirala Asstt.Station Director
4.0	Shri MK Sivasankaran

50	Shri Symanad Mishra Asstt.Station Director
51	Shri MI Sharma Station Director, ESD
52	Shri KC Swami Asstt.Station Director
53	Shri JB Shinde Asstt.Station Director
54	Shri Subrata Banerjee Asstt.Station Director
55	Shri PN Trisal Asstt.Station Director
56	Shri AS Raqim Ali Station Director
57	Shri RC Bhatt Asstt.Station Director
58	Shri NC Guha Asstt.Station Director
59	Shri PN Verma Asstt.Station Director
Ð	Shri M Raghunathan Asstt.Station Director
1	Kum Hira Chadha Asstt.Station Director
<b>2</b> . ,	Shri MP Suri Asstt.Station Director

63	Shri SB Kanjanvar Asstt.Station Director
<b>64</b> .	Shri MP Werma Station Director
65	Shri SV Sharma Asstt.Station Director
66	Shri Prince Jai Singh Asstt.Station Director
67	Shri KS Unni Asstt.Station Director
68	Shri MG Gautam Station Director
69	Shri Ram Prakash Asstt <sub>e</sub> Station Director
70	Shri SR More Asstt.Station Director
71	Dr JP Gupta Asstt.Station Director
72	Shri NMGR Krishna Asstt.Station Director
73	Shri SK Ghosh Asstt.Station Director
74	Shri Khetrabasi Behera Asstt.Station Director
7:	Shri KS Israni

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Station Dir

Asstt.

- 76 Shri GK Marar Asstt.Station Director
  - 77 Shri SS Narayana Asstt.Station Director
  - 78 Shri KSGK Murthy
    Asstt.Station Director
  - 79 Shri Sitaram Sharma Asstt.Station Director
  - Shri RN Jha
    Asstt.Station Director
  - B1 Shri BN Pandey
    Asstt.Station Director
  - 82 Shri Jai Pal Sharma Asstt.Station Director
  - 83 Shri VHS Bhatnagar
    Asstt. Station Director
  - Shri VV Sastri
    Asstt.Station Director
    - Shri TV Raghavecharyulu
      Asstt.Station Director
      - 86 Shri ES Sundarmurthy
        Asstt- station Director
      - 87 Shri Girish Chandra Bhatnagar Asstt.Station Director
      - 88 Shri Bhawar Lal Joshi Asstt.Station Director

89	Asstt.Station Director
90	Shri BL Kaul Asstt.Station Director
91	Shri M Bandyopadhyay Asstt.Station Director
92	Shri K Anjaneyulu Asstt.Station Director
93	Shri PN Roy Asstt Station Director
94	Shri D Arumugam Asstt.Station Director
95	Shri YH Manake Asstt.Station Director
96	Shri & Aruleppan Asstt.Station Director
97	Shri DP Jatav Asstt.Station Director
98	Shri VS Panaare Asstt.Station Director
. 99	Shri B Thanmawia Asstt,Station Director
100	Sat. SS Dinangdoh Station Director
101 1%	Kum Vanalliani (Smt VL Liani) Station Director

116	Shri SP Srivastava
	Asstt.Station Director
117	Shri Sripati Chaki Asstt.Station Director
118	Shri SR Lamba AssxxxStation Director
119	Shri RK Talib Asstt.Station Director
120	Shri SK Sanyal Asstt.Station Director
121	Shri SK Johar Asstt.Station Director
122	Shri TK Sen Asstt.Station Director
123	Shri JP Sharma Station Director
124	Shri RP Mathur Dy Director
125	Shri VA Vijayasarathi Asst+.Station Director
126	Shri Jwala Presad Asstt.Station Director
127	Shri R Viswanadham Asstt.Station Director
128	Shri SP Goverdha n Asstt.Station Director

Shri U Rosaiah Asstt.Station Director 130 Shri DK Roy Asstt. Station Director



131. Shri GC Shuklabaidya, Asstt.Station Director

(Respondents No.3 to 131 are to be reserved through Respondent No.2)

... Respondents

By Advocate: Shri P.H. Ramchandani for Respondents 1 and 2

None for Respondents 3 - 131.

## ORDER

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The applicants in this case are aggrieved by the provisional seniority list dated 17.4.89 (Annexure R-1) and the final seniority list dated 24.7.89 of Programme Executives published by the Respondents (Annexure A). According to them this seniority list which is stated by the respondents to be in pursuance of the judgement of this Tribunal in M.P. Verma & Ors. V. Secretary, Ministry of I&B and Ors. (0.A.No.663/96 decided on 5.2.88) is incorrect. They submit that the respondents have not implemented the judgement correctly. The Special Leave Petition filed by the Union of India against this judgement was dismissed on 19.7.88.

The main grievance of the petitioners are that while some of the other colleagues have been given the benefit of the services rendered by them as Programme Executives on ad hoc basis, they themselves have not been given this benefit of continuous officiation which amounts They, therefore, submit that to discrimination./ the seniority list dated 24.7.89 which

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Programme Executives should be quashed, otherwise they should also be given the benefit of the continuous officiation rule as made applicable to the other petitioners in M.P.

Verma's case.

The brief facts of the case are that the applicants are direct recruits to the post of Programme Executives of 1975; Although two of them,  $n_a$ mely applicants 1 and 2 S/Shri H.C. Sharma and R.K. Sinha were departmental candidates they appeared in an examination and directly recruited to the post of Programme Executives in 1975. The respondents state that all the applicants from 1 to 6 were respondents in M.P. Verma's case. The applicants have admitted this fact, excepting that applicant No.1, Shri H.C., Sharma, was not a respondent in that case. The learned counsel for the applicants, Mrs. Meera Chhiber, submits that they do not have any grievance with regard to the implementation of judgement in M.P. Verma's case strictly. She submits that as directed in para 23 of that judgement, the respondents ought to have prepared the seniority list in order to grant seniority to the applicants over respondents 3 to 92 by giving them the benefit of continuous service as Programme Executives from various dates. Her submission is that

from the judgement it is clear that the case dealt with appointment of Programme Executives who had initially been appointed on ad hoc basis and later regularised from different dates. The Tribunal had, after considering the law in this regard, held in para 18 that "the applicants are entitled to claim the benefit of continous officiation in the post of Programme Executives prior to their regularisation for the purpose of determining their seniority. The learned counsel submits that the judgement in M.P. Verma's case  $c_{3}n$ only apply to persons similarly situated i.e. persons who have had ad hoc service and have been appointed to the post Programme Executives and later regularised in that post but not to persons who do not fulfil these conditions and who cannot, therefore, be held to be similarly situated persons. The applicants submit that the relief in M.P. Verma's case was only granted to the 13 applicants in that case, whereas while implementing the judgement, the respondents have/only given the benefits to these applicants but to over a 100 other persons who had no grievance at all and who have not approached any court for any remedy. As a result of the respondents' action, a new seniority list has been published by the respondents in 1989 which is under challenge here.

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- 4. Applicants 1 and 2 claim that they were promoted to Programme Executives (Class II ) posts in 1973-74 from the posts of Transmission Executives (Class III) on ad hoc basis because no promotions were made by the DPC.

  However, they admit that in August 1974 they were both selected through UPSC also for the posts of Programme Executives and respectively given regular appointments with effect from 2.4.75 and 4.4.75.

  The applicants state that seniority list in 1977 was updated on 1.2.85 and this list was challenged by the 13 persons who are promotee Programme Executives in 0.4.No.663/86 claiming that their seniority as Programme Executives should be reckoned from the date of initial ad hoc appointment. As mention above, this prayer was allowed.
- The learned counsel for the applicants has relied heavily on the list of 19 Programme Executives who have not put in any ad hoc service (Annexure 3 to the rejoinder) who have benefited from the way respondents 1 and 2 have implemented the judgement in M.P. Verma's case. According to the learned counsel for the applicants, these people who had gained in seniority in the impugned seniority list had never been appointed on ad hoc basis but were appointed as Programme Executives on regular basis through DPC only after the applicants 1 and 2 were appointed on ad hoc basis with effect from 1973-74. This according to the learned counsel for the applicants is illegal and arbitrary because these

persons cannot be stated to be similarly situated as the applicants in M.P. Verma's case for the simple reason that they do not have any ad hoc service behind them.

Therefore, the submission is that the respondents have not at all correctly implemented the judgement in M.P.

Verma's case.

The next main ground urged by the learned counsel 6, for the applicants is that the respondents have wrongly implemented the judgement in M.P. Verma's case and extended the benefits to the others who had not even agitated about for long number of years, it / apart from the fact that they were not similarly placed. Reliance has been placed on the judgements in Bhoop Singh Vs. UDI and ors (JT 1992(3) SC 322); UDI Vs. Ratam Chandra Sammanta & Ors ( JT 1993(3) 418) and Secretary to the Govt. of India and others V. S.M. Gaikwad (1995 Suppl(3) Her submission is that it is settled law SCC 231). that a judgement does not give a fresh cause of action to the others: She further submits that the judgement in MP Verma's case is only final between the parties inter se-She also refers to the provisions of Section 21 of the A.T. Act and S.V. Ramani Vs. D.G. ESIC (1995 (2) STJ 497) and Chaturvedi Vs. UDI (JT 1996(2) SC 114) and submits

that the claim of the/respondents is clearly barred by limitation and therefore the benefit of M.P. Verma's judgement could not have been extended to others by the official respondents.

- Another point taken by the learned counsel for the applicants is that the respondents in the guise of implementing the judgement in M.P. Verma's case have given a number of promotions to the respondents in flagrant violation of the Recruitment Rules, as some of them do not fulfil the eligibility conditions.
- 8. The respondents have filed their reply controverting the above claims. They submit that in implementation of the judgement in M.P. Verma's case, they had to revise the seniority list of programme Executives as on 1.10.85 by placing the applicants in that 0.4. en block senior to all the respondents 3 92 (i.e. direct recruits of 1975 including some of the applicants in the present 0.4.). They submit that in the present case all the applicants are direct recruits of 1975, though as already mentioned above applicants 1 and 2 were departmental candidates. They have referred to the judgement in G.S. Sharma Vs. UOI & Ors (0A 477-JK of 1989 decided on 6.3.90), in which another direct recruit candidate

of 1975 had filed a similar petition in the Jammu Bench

of this Tribunal seeking the benefit of the judgement in

M.P. Verma's case, as he had also rendered ad hoc service in the post of Programme Executive during 1968-74. In that case the Tribunal rejected the applicant 's claim holding that there was no material produced by him that he had been approved by the DPC when he was appointed as Programme Executive on ad hoc basis in 1973 and, therefore, he was treated as a direct recruit of 1975. The respondents, therefore, submit that the applicants in the present case have also not been given any benefits flotwing from the judgement in DA No.663/86, as they are similarly as the applicants situated/that in case. They have further submitted that consequent upon the revision of the seniority of Programme Executives as on \$1.10.85 in pursuance of the in 1989 judgement in OA 663/86/ review DPCs have been held for the higher posts of Assistant Station Directors and Station Directors and their seniority list as on 1.7.90 have been published.

9. Shri P.H. Ramchandani, Senior counsel for the official respondents has submitted that the revision of the seniority list of Programme Executives in 1989 was in pursuance of the judgement in M.P. Verma's case. He

submits that the benefit in this case has been extended to other similarly placed persons which has been upheld by this Tribunal in the judgement in G.S. Sharma's case (O.A.No.477/JK/89) in which it was held -

"Another grievance made by the learned counsel for the applicant was about the order dated 8.11.88 whereby the benefit of judgement of the Tribunal in M.P. Verma (supra) has been extended to similarly situated Programme Executives. learned counsel for the respondents submitted in this connection that the other Programme Executives who were similarly situated had made representation for being granted the benefit of the decision rendered by the Tribunal in M.P. Verma (supra) and that such a benefit was correctly given to the other similarly placed **Pro**gramme Executives. We of the considered view that the benefit of the decision to other similarly placed Programme Executives has been rightly If such a benefit was not accorded to the other similarly placed Programme Executives, they could legitimately a grievance on the basis of infraction of their Fundamental Rights guaranteed under Articles 14 and 16(1) of the Constitution. This point urged by the learned counsel for the applicant is thus held to be devoid of substance." (emphasis added)

- 13. Shri P.H. Ramchandani, Senior Counselfor the respondents has also referred to CCP No.87/89 in O.M. 663/86 filed by Shri K.C. Sharma in which it was alleged that the judgement had not been implemented in full. His submission is that in this case also, the court was satisfied that the judgement has been implemented and the C.P. was discharged.
- Verma's case to show that the judgement not only applies in that case to the applicants/who were to be placed senior to the respondents 3 to 92 by giving them the benefit of continuous service as Programme Executives but the principle had to those be extended to all/who were similarly placed as the applicants. This contention was upheld in G.S.Sharma's case (supra).
- the provisional seniority list dated 17.4.89 have been examined in detail in the office memo. dated 24.7.89

  (Annexure R-2). He states that the applicants were direct recruits of 1975, including applicants 1 and 2 who were actually not promoted by the DPC in 1974. With reference to Annexure 3 of the rejoinder i.e. the list of Programme Executives prepared by the applicants who have not put in ad hoc service

but given the benefit of the judgement in M.P. Verma's case to which the learned counsel for the applicants had taken serious objection, Shri P.H. Ramchandani submits that although: it is correct that some of these people did not have any ad hoc service, they were regularly appointed as Programme Executives and were senior to the applicants. In the circumstances, he submits that these persons are similarly, situated to the applicants in M.P. Verma's case must get similar treatment under the principles of equality embodied in Articles 14and 16 of the Constitution. His argument  $\omega_{as}$  that if only the 13 applicants in M.P. Verma's case were given the benefits, a number of other persons who were senior to the applicants would be adversely affected and would be forced to file cases to have the benefits extended to them. He submitted that in fact one Shri D.R. Kapoor, who was one of the applicants, had filed an application in the Tribunal as also a few others. He, therefore, submits that wherever it was found that other persons were senior to any of the applicants in M.P. Verma's case, the benefit of that judgement was extended to those This has been done on the principle that they were people. similarly situated persons as Programme Executives, like the applicants in that case.



- 13. We have carefully considered the arguments advanced by both the learned counsel and the pleadings in this case.
- Mrs. Meera Chhibber, learned counsel for the applicants had strongly urged that M.P. Verma's judgement which has been relied upon by both the parties should be read only in the context of the facts of that case. She relies on Sukhwant Vs. State of Punjab (JT 1995(3)SC 495). Here the contention is that para 23 of the operative portion of the judgement which is direction to respondents 1 and 2 to grant seniority to the applicants over respondents 3 to 92 should be read in the context of the facts that the applicants were given the benefit of continuous/service following the adhoc service and regularisation. applicants were no doubt held to be entitled to claim the benefit of continuous officiation in the post of Programme Executive prior to their regularisation the purpose of determining their seniority vis-a-vis respondents 3 to 92. However, the respondents have justified the action of extending the benefit of the decision in M.P. Verma's case to other similarly placed Programme Executives who admittedly may not have ad hoc service but were regularly appointed as Programme Executives because they were senior to some of the applicants in that case.



In that case some of the applicants before us were admittedly respondents. In G.S. Sharma's case (Og 477-JK of 1989), the Tribunal had held that the extension of benefit of the decision in M.P. Verma's case to other similarly placed Programme Executives has been rightly given as otherwise those Programme Executives <u>legitimately have</u> grievance on the basis of the infraction of their fundamental rights guaranteed under Articles 14 and 16(1) of the Constitution. We are in prespectful, agreement with this judgement on this point. If such a benefit is not extended to other persons who are Programme Executives but confined only to the 13 applicants, as contended by the learned counsel for the applicants, it would lead to a very and malous situation, namely that persons who have been regularly appointed as Programme Executives and senior to the applicants in M.P. Verma's case would continue to have a depressed seniority in the revised seniority list only because they did not have ad hoc service which was later regularised. The Tribunal had also considered the matter in the case of K.C. Sharma V. UOI & Urs ( CCP 87/89 in OA 663/86) and the Tribunal was satisfied that the CCP cannot be sustained on the ground of non implementation in full of the judgement in M.P. Verma's case. Therefore, the argument of the learned counsel for the applicants is without force and is rejected.

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- The learned counsel for the applicants had also strongly urged that the impugned seniority list prepared in 1989 should be quashed on the ground of laches and delay because the persons who had been given the benefit of seniority over the applicants had themselves not agitated this matter for a long time. Therefore giving them the was barred on the ground of limitation. We have benefits carefully considered the cases referred to by the learned counsel in this regard. We find that the facts in Bhoop Singhs case and Shivram Mahadu Gaikwad's case (supra) are not at all applicable and are distinguishable on the facts from the present case. Here the official respondents, in implementing the judgement in M.P. Verma's case decided on 15.2.88 had to consider the issue with respect to other similarly placed persons in their employment as those who were given the relief in that judgement. Therefore, this is not a case where the principle that the persons who have not agitated the matter cannot be given the reliefs long after the period of limitation is applicable. This ground urged by the learned counsel for the applicants is, therefore, without any force and is rejected.
- 16. Mrs. Meera Chhibber, learned counsel for the applicants had also argued that by the wrong implementation of the

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judgement in M.P. Verma's case the official respondents had given the other private respondents (promotees) further consequential benefits by way of promotions when they have not fulfilled the eligibility conditions prescribed in the relevant recruitment rules. For the reasons given above we have come to the conclusion that the seniority list of Programme Executives dated 24.7.89 has been validly done in pursuance of the judgement in M.P. Verma's case and the applicants have not made out any case to quash this seniority list. That being so, the respondents cannot deny the consequential benefits flowing therefrom to those persons who are otherwise eligible. However, since the subsequent promotions from Programme Executives to higher posts were not directly raised in the capplication, we do not think it is necessary to deal with this issue. We do not also find any substance in the other grounds urged by the learned counsel for the applicants which justifies any interference in the matter.

17. In the result, the application fails and is dismissed.
No costs.

Later Swedle '
(SMT. LAKSHMI SWAMINATHAN)

MEMBER(J)

11/3/96

Arfolia-(s.r. adige) MEMBER(A)